

(b) During the visit, the two leaders reviewed the entire expanse of bilateral relations. They also discussed ways to generate higher growth in bilateral trade and investment.

Indian companies are allowed to raise capital by listing abroad by accessing the ADR/GDR/FCCB route, subject to conditions prescribed in the relevant guidelines which are administered by the Government of India (GoI). GoI, *vide* press note dated August 31, 2005 *inter-alia*, mandated that unlisted companies, which have not yet accessed the Global Depository Receipt/Foreign Currency Convertible Bond route for raising capital in the international market would require prior or simultaneous listing in the domestic market, while seeking to issue (i) Foreign Currency Convertible Bonds and (ii) Ordinary Shares through Global Depository Receipts under the Foreign Currency Convertible Bonds and Ordinary Shares (Through Depository Receipt Mechanism) Scheme, 1993.

As per the Press Release of London Stock Exchange dated June 14, 2011, there were 71 Indian or India focussed companies on the Exchange's markets. Collectively they had raised over \$8bn in London. Trading in Indian GDRs increased in 2011; total turnover of Indian paper on London's International Order Book (the trading platform for GDRs) was \$3.81bn from January to April in 2011 compared to \$5.9bn in 2009 and \$8.85bn in 2010.

Contracts for setting up of power projects

1137. SHRIMATI VASANTHI STANLEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Bangladesh has not awarded any contracts for setting up power projects to India;

(b) whether 5000 MW capacity power projects has been awarded to Bangladesh by other countries; and

(c) the main projects for which MoU has been signed between India and Bangladesh recently?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Government of Bangladesh has signed an agreement with LANCO Infratech Limited in September, 2012 for the setting up of a 218 MW power project in Bhola, Bangladesh.

(b) There is no information available to indicate whether any 5000 MW capacity power projects have been awarded to Bangladesh by other countries.

(c) The National Thermal Power Corporation (NTPC) of India has signed a Joint Venture Agreement with Bangladesh Power Development Corporation (BPDC) in August, 2010 for the setting up a 1320 MW coal based power plant in Khulna, Bangladesh.

China working on IT project in Maldives and Nepal

†1138. SHRI MOTILAL VORA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that China is working on an IT project in Maldives and two Chinese companies are engaged in laying modern telecom network in Nepal too;

(b) whether security agencies have expressed the possibility that China may intercept and monitor the messages exchanged between India-Nepal and India-Maldives through these instruments;

(c) if so, the steps taken by Government to tackle this situation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (d) Government have seen reports of Chinese firms implementing IT and telecom projects in the Maldives and Nepal. Government are aware of China's enhanced economic and technological capabilities in execution of projects in developing countries. Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

Indian victims of American hate-crime

1139. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that Indians are the main targets of American hate-crime;

†Original notice of the question was received in Hindi.